

In the National Company Law Tribunal, Jaipur

CP No. 96/(ND)/2017

TA No. 42/2018

UNDER SECTION 241-242 of COMPANIES ACT, 2013

In the matter of:

M/s Dinesh Kumar Jalan & Ors. Applicant/Petitioners
VS.

M/s Prestige City Developers Pvt. Ltd. & OrsRespondent

Order delivered on 15.02.2019

Coram: Ms. Ina Malhotra, Member (Judicial)

For Petitioner (s) : Ankit Jain, PCS

For Respondent(s) : P.C. Jain, Representative

ORDER

As the advocates are on strike, the parties request for an adjournment. At request, adjourned to 29.03.2019.

- Sd -

(Ina Malhotra)
Member (Judicial)